

In the National Company Law Tribunal, Jaipur

CP No. 12/213-447/JPR/2018

SECTION OF THE COMPANIES ACT, 2013: U/s 213 with Section 447

In the matter of:

Kanishka Platinum Gold and Silver Products Pvt. Ltd.

...Applicant/Petitioners

VS.

Sudhir Hirawat

.....Respondent

Order delivered on 10.08.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Mr. Divanshu Mittal.

For Respondent(s) : Mr. Amol Vyas

ORDER

Learned counsel for the petitioner is present and moves this petition. Upon service of notice to the Respondent No. 1 Company the same is represented by Mr. Amol Vyas who seeks to question the maintainability of the petition. Let a reply come forth in this regard and the reply to be filed within a period of 10 days from today.

Post the matter on 07.09.2018.

Sd-

**(R. Varadharajan)
Member (Judicial)**